

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **PUSHPANJALI REALMS AND INFRATECH LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor <b>PUSHPANJALI REALMS AND INFRATECH LIMITED</b>
2.	Date of incorporation of corporate debtor 12 <sup>th</sup> July 2013
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Uttarakhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L70102UR2013PLC000787
5.	Address of the registered office and principal office (if any) of corporate debtor <b>Registered Office Address as per the MCA Records:</b> Khasra No- 11, Tarla Nagal, Near HeliPad, Sahastradhra Road, Dehradun, Uttarakhand- 248001
6.	Insolvency commencement date in respect of corporate debtor <b>25<sup>th</sup> April, 2024</b>
7.	Estimated date of closure of insolvency resolution process <b>22<sup>nd</sup> October, 2024</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional <b>Name:</b> Anurag Nirbhaya <b>Reg. No:</b> IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board <b>Address:</b> 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 <b>Email Id:</b> anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional <b>Address:</b> 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 <b>Email Id:</b> cirp.pushpanjali@gmail.com
11.	Last date for submission of claims <b>09<sup>th</sup> May, 2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Real Estate Allottees
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Mr. Sanjeev Gupta 2. Mr. Pramod Kumar Gupta 3. Mr. Saurabh Agarwal
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a. Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: same as above in point no. 10 b. 1. Mr. Sanjeev Gupta (IBBI/IPA-001/IP-P-01575/2018-2019/12408) 2. Mr. Pramod Kumar Gupta (IBBI/IPA-001/IP-P01329/2018-2019/12075) 3. Mr. Saurabh Agarwal (IBBI/IPA-001/IP-P-02352/2021-2022/13563)



Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the **PUSHPANJALI REALMS AND INFRATECH LIMITED** on **25.04.2024**.

The creditors of **PUSHPANJALI REALMS AND INFRATECH LIMITED** are hereby called upon to submit their claims with proof on or before **09<sup>th</sup> May, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Allottees in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Anurag Nirbhaya

Interim Resolution Professional

Regn. No.:IBBI/IPA-001/IP-P00870/2017-2018/11468

AFA Validity – 02.06.2023 to 01.06.2024

Date: 28.04.2024

Place: New Delhi

In the matter of **Pushpanjali Realms and Infratech Limited**

Email Id: [anurag@canirbhaya.com](mailto:anurag@canirbhaya.com), [cirp.pushpanjali@gmail.com](mailto:cirp.pushpanjali@gmail.com)

# FORM A PUBLIC ANNOUNCEMENT

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### RELEVANT PARTICULARS

1.	Name of corporate debtor	PUSHPANJALI REALMS AND INFRATECH LIMITED
2.	Date of incorporation of corporate debtor	12th July 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Uttarakhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>L70102UR2013PLC000787</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office Address as per the MCA Records:</b> Khasra No. 11, TarlaNagal, Near Heli Pad, Sahastradhra Road, Dehradun, Uttarakhand- 248001
6.	Insolvency commencement date in respect of corporate debtor	25th April, 2024
7.	Estimated date of closure of insolvency resolution process	22nd October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name: Anurag Nirbhaya Reg No.: IBBI/IPA-001/IP-P00870/2017-2018/11468</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 <b>Email Id:</b> anurag@canirbhaya.com
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14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: same as above in point no. 10 b. 1. Mr. Sanjeev Gupta (IBBI/IPA-001/IP-P-01575/2018-2019/12408) 2. Mr. Pramod Kumar Gupta (IBBI/IPA-001/IP-P01329/2018-2019/12075) 3. Mr. Saurabh Agarwal (IBBI/IPA-001/IP-P-02352/2021-2022/13563)

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Sd/-

Anurag Nirbhaya

Interim Resolution Professional

Regn. No.:IBBI/IPA-001/IP-P00870/2017-2018/11468

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Email Id: [anurag@canirbhaya.com](mailto:anurag@canirbhaya.com), [cirp.pushpanjali@gmail.com](mailto:cirp.pushpanjali@gmail.com)

**प्रपत्र-क**  
**सार्वजनिक घोषणा**

( भारतीय दिवाला और शोधन अक्षमता बोर्ड ( कार्पोरेट व्यक्तियों के लिए शोधन अक्षमता समाधान प्रक्रिया ) विनियमावली, 2016 के विनियम 6 के अधीन )

**पुष्पांजलि रियल्म्स एंड इंफ्राटेक लिमिटेड के लेनदारों के ध्यानार्थ**

**संबंधित विवरण**

1.	कार्पोरेट ऋणी का नाम	पुष्पांजलि रियल्म्स एंड इंफ्राटेक लिमिटेड
2.	कार्पोरेट ऋणी के समावेश की तिथि	12 जुलाई 2013
3.	प्राधिकारी जिसके अंतर्गत कार्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज, उत्तराखंड
4.	कार्पोरेट पहचान नंबर/ कार्पोरेट ऋणी का सीमित देयता पहचान नंबर	L70102UR2013PLC000787
5.	कार्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	एमसीए के रिकार्ड के अनुसार पंजीकृत कार्यालय: खसरा नं. 11, तरला नागल, हेली पैड के पास, सहस्त्रधारा रोड, देहरादून, उत्तराखंड- 248001
6.	कार्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	25 अप्रैल, 2024
7.	दिवालिया प्रस्ताव प्रक्रिया समापन की अनुमानित तिथि	22 अक्टूबर, 2024
8.	अंतरिम प्रस्ताव पेशेवर के रूप में के कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	नाम: अनुराग निर्भय, रजि. नं. IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पता: 204, सागर प्लाजा, प्लॉट नं. 19, जिला केंद्र, लक्ष्मी नगर, नई दिल्ली 110092 ईमेल: anurag@canirbhaya.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	पता: 204, सागर प्लाजा, प्लॉट नं. 19, जिला केंद्र, लक्ष्मी नगर, नई दिल्ली 110092 ईमेल: cirp.pushpanjali@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	09 मई, 2024
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन लेनदार की श्रेणी, यदि कोई है	रियल एस्टेट अलॉटीज़
13.	श्रेणी में लेनदार के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. श्री संजीव गुप्ता 2. श्री प्रमोद कुमार गुप्ता 3. श्री सौरभ अग्रवाल
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	(क) वैबलिक: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> भौतिक पता: उपरोक्त बिंदु सं. 10 के अनुसार (ख) 1. श्री संजीव गुप्ता (IBBI/IPA-001/IP-P-01575/2018-2019/12408) 2. श्री प्रमोद कुमार गुप्ता (IBBI/IPA-001/IP-P01329/2018-2019/12075) 3. श्री सौरभ अग्रवाल (IBBI/IPA-001/IP-P-02352/2021-2022/13563)

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, इलाहाबाद बेंच ने 25.04.2024 को पुष्पांजलि रियल्म्स एंड इंफ्राटेक लिमिटेड की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

पुष्पांजलि रियल्म्स एंड इंफ्राटेक लिमिटेड के लेनदारों को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 09 मई, 2024 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय लेनदारों को फार्म सीए में श्रेणी रियल एस्टेट अलॉटीज़ के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

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अनुराग निर्भय, अंतरिम प्रस्ताव पेशेवर

तिथि: 28.04.2024

स्थान: नई दिल्ली

कृते पुष्पांजलि रियल्म्स एंड इंफ्राटेक लिमिटेड

एएफए वैधता - 02.06.2023 से 01.06.2024 तक

रजि. नं.: IBBI/IPA-001/IP-P00870/2017-2018/11468

ईमेल आईडी: [anurag@canirbhaya.com](mailto:anurag@canirbhaya.com), [cirp.pushpanjali@gmail.com](mailto:cirp.pushpanjali@gmail.com)